

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 123(ND)/2013

IN THE MATTER OF:

Mr. Rakesh Kumar Jain

.....Petitioner

v.

M/s. Metcalf Properties Pvt. Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 397/398

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

For the Petitioner(s) : Ms. Mudit Sood, Proxy Counsel

For the Respondent(s) :

ORDER

On behalf of arguing counsel, Shri Chetan Sharma, a request has been made for adjournment on account of bereavement in his family.

Accordingly, hearing is deferred to 19th September, 2017.

Sd/-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-

(R. VARADHARAJAN)
(MEMBER JUDICIAL)

16.08.2017
V.Sethi